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SLP(C)No. 13967 OF 2001
ITEM No.1

Court No.10

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.13967/2001

(From the judgement and order dated 30/05/2001 in CRP 2976/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

JOGINDER PAL

Petitioner (s)

VERSUS

NAVAL KISHORE BEHAL

Respondent (s)

(With prayer for interim relief)
(For Final Disposal)

Date : 01/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr. S.B. Upadhyay, Adv.

For Respondent (s)

Mr. Jasbir Malik, Adv. for
Mr. S.K. Sabbarwal, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Mr. S.B. Upadhyay, learned counsel for the petitioner
started his arguments at 10.35 a.m. and concluded at 10.50 a.m.
Thereafter Mr. Jasbir Malik, learned counsel appearing for the
respondent started his arguments and concluded at 11.00 a.m.

Arguments concluded.
Judgment reserved.

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(D.L. Chugh)
Court Master

(Janki Bhatia)
Court Master